GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS

RAJYA SABHA
UNSTARRED QUESTION NO. 192

TO BE ANSWERED ON THE 03RD FEBRUARY, 2021/ MAGHA 14, 1942 (SAKA)

COMMITTEE FOR REFORMS IN CRIMINAL LAWS

192. SHRI MALLIKARJUN KHARGE:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has appointed a Committee for Reforms in Criminal Laws with no representation from women, transgender, religious minorities and backward castes;

(b) if so, the reasons as to why there is no representation from said communities in the Committee;

(c) what are the exact terms of reference of the Committee's work and the deadline within which same needs to be done;

(d) whether there have been demands from several prominent lawyers and former SC judges for better representation and more transparency in the workings of the Committee; and

(e) if so, what steps are being taken to address their concerns?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI G. KISHAN REDDY)

(a) to (e): A Committee has been constituted under the Chairpersonship of the Vice Chancellor, National Law University, Delhi to suggest reforms in the Criminal laws. The Ministry of Home Affairs have also sought suggestions from States, Union Territories, Supreme Court, High Courts, Bar Council of India, Bar Council of States and various Universities/ Law Institutes on comprehensive amendments in Criminal laws. The suggestions received and the report of the Committee are subject to examination by the Ministry of Home Affairs in consultation with all stakeholders.

*****